

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1730(ND)2018

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.03.2019**

**NAME OF THE COMPANY: M/s. Regal Enterprises V/s. M/s. Zipper House
Enterprises LLP**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

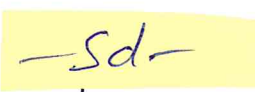
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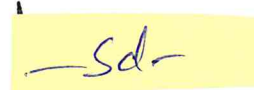
Present for the Petitioner:	Mr. GP Madaan & Ms. Pankuri Kaur, Advocates
Present for the Respondent:	Mr. Imran Khan, Advocate & Ms. Simran Sharma, Advocate for HDFC

ORDER

CA-345/2019, it is submitted by the ld. Counsel for the Operational Creditor that the claim has been settled in full and final satisfaction. In view of the same, nothing further survives. He therefore has instructions to withdraw the present petition. Dismissed as Withdrawn.

File be consigned to the record room.


(V.K. Subburaj)
Member (T)


(Ina Malhotra)
Member (J)

(Ginni)